

**ANNUAL PER CAPITA EXPENDITURE ON
ANTI-MALARIAL MEASURES**

134. SHRI S. MAHANTY: Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) what is the annual per capita expenditure on anti-malarial measures in Hirakud and Burla; and

(b) what is the average incidence of malaria in those places?

THE DEPUTY MINISTER FOR PLANNING & IRRIGATION AND POWER (SHRI J. S. L. HATHI). (a) About Rs. 3.

(b) No survey of the area has been conducted¹ with a view to finding out the malaria incidence. At present there are about 8 cases of malaria out of every 100 patients attending the hospitals at Burla and Hirakud.

**MESSAGES FROM THE HOUSE OF
THE PEOPLE**

I. The Air Corporation Bill 1953. II. The Tea Bill 1952.

SECRETARY: Sir, I have to report to the Council two messages received from the House of the People, signed by the Secretary to the House:

I

"In accordance with the provisions of Rule 115 of the Rules of procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Air Corporations Bill 1953 which has been passed as amended by the House at its sitting held on the 8th May 1953."

II

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Tea Bill 1952 which has been passed 12 C.S.D.

as amended by the House at its sitting held on the 9th May 1953."

Sir, I lay the Bills on the Table.

PAPER LAID ON THE TABLE

**MINISTRY OF COMMERCE AND INDUSTRY
ORDER NO. S.R.O. 744.**

THE MINISTER FOR COMMERCE (SHRI D. P. KARMAKAR) : Sir, I beg to lay on the Table a copy of the Ministry of Commerce and Industry Order No. S.R.O. 744, dated the 22nd April, 1953, made under section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in the Library, *see* No. S-63/53.]

**THE INDUSTRIES (DEVELOPMENT
AND REGULATION) AMENDMENT
BILL, 1953—continued**

MR. CHAIRMAN: Mr. Parikh.

SHRI C. G. K. REDDY (Mysore): May we know, Sir, whether we are sitting in the afternoon today?

HON. MEMBERS: No. no.

SHRI C. P. PARIKH (Bombay): When I was speaking the other day I pointed out that under section 18E the rights of the shareholders were abrogated and that the winding up procedure cannot be taken by the shareholders, as suggested by the hon. Dr. Srivastava. If the winding up proceedings had to be taken, they should have been taken earlier when there was no power to prevent the shareholders. With regard to section 18D, it is mentioned¹ in the proviso that no person who ceases to hold any office or whose contract of management is terminated shall be entitled to any compensation for the loss of office or for the premature termination of his contract of management provided that nothing contained in this section shall affect the right of any such person to recover from the industrial undertaking moneys recoverable otherwise than by